

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 106  
IB-337/ND/2023  
IA/2305/2024

**IN THE MATTER OF:**  
**Punjab National Bank**

...PETITIONER

**Vs.**

**Ms. Rani Jain**

...RESPONDENT

**Section**  
**U/s 95(1) of IB Code, 2016**

**Order delivered on 13.05.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant** :  
**For the Respondent** :

**ORDER**

**IA/2305/2024**

This is a report filed by the RP under Section 99 of the IBC, 2016. Heard Resolution Professional in person. Issue notice to the Personal Guarantor as well as Financial Creditor for filing their response to this report. Notice be issued by all means and proof of service be filed. List the matter on **14.06.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**